than two living children from becoming elected members of Panchayati Raj Institutions and Municipalities; limiting the maternity leave to Government employees upto two children; extending 1/2 per cent lower rate of interest on house building advance; granting special pay equal to one increment to Government employees for undergoing sterilisation with not more than two living children; restricting entry into Government service and subsequent promotions/facility for availing loans to persons having not more than two living children.

The Union Government has requested all the States/UTs to review such compelling provisions contained in their State Population Policy and to bring them in consonance with the spirit of the National Population Policy.

Privatisation of FCI

*189. SHRI THANGA TAMIL SELVAN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that Government have decided to privatise Food Corporation of India (FCI) through McKinsey and Company and other private agencies;

(b) if so, the details thereof; and

(c) what about the service conditions of FCI employees and the labourers?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) No, Sir.

(b) Does not arise.

(c) Service conditions of FCI employees are governed by the provisions of the FCI (Staff) Regulations, 1971 made in exercise of the powers conferred under section 45 of the Food Corporations Act, 1964, while the service conditions of FCI labour are governed by the certified/model Standing Orders (SO) framed under the Industrial Employment (SO) Act, 1946.